

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.061/01048/2017

Chandigarh, this the 14th day of March, 2018

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Uma Shanker S/o Sh. Amar Nath, aged 53 years, working as Chief Reservation Supervisor O/o Station Superintendent, Jammu (J&K), (Group-B employee).

....APPLICANT

(Present: Mr. P.M. Kansal, Advocate proxy for Mr. D.R. Sharma, Advocate)

VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur (Punjab).

....RESPONDENTS

(Present: Mr. Lakhinder Bir Singh, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), without prejudice to his rights, in any manner, and to enable him to file fresh OA, on the same cause of action, after removing the defects and with better particulars.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 14.03.2018.

'rishi'